

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:222

ANSWERED ON:05.12.2013

SPENDING UNDER CSR

Meghwal Shri Arjun Ram ;Rajesh Shri M. B.;Vijayan Shri A.K.S.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the percentage of profit earmarked to be spent by the corporate houses under the Corporate Social Responsibility (CSR) and whether the Government is contemplating to increase this percentage;
- (b) if, so the details thereof along with the details of the funds spent by various corporate houses under CSR during the last three years and the current year and the steps being taken by the Government to ensure the discharging of social responsibilities by the corporate houses;
- (c) whether there is any mechanism to monitor adherence of CSR norms by the companies as well as penal provisions for non - implementation of CSR norms;
- (d) if so, the details thereof;
- (e) whether the corporate sector has expressed their reservations/ objections for spending towards CSR; and
- (f) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

- (a) & (b) Section 135 of the Companies Act, 2013 dealing with Corporate Social Responsibility (CSR) requires companies under its purview to spend at least two percent of its average net profit made in the three immediately preceding financial years to be spent on its CSR policy. There is no proposal to change this percentage.
- (c) & (d) Rules are being finalized.
- (e) & (f) No, Madam.